



2026:DHC:9113



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010494882026
+ **O.M.P.(MISC.)(COMM.) 810/2026**
AMBUJ HOTEL AND REAL ESTATE PVT. LTD.

.....Petitioner

Through: Mr. S. S. Sisodia, Mr. Jasi
Saurabh, Mr. Rajat Mishra, Md.
Rahil, Ms. Aditi Sharma and
Ms. Tanisha Maheshwari,
Advs.

versus

MINISTRY OF RAILWAYS & ORS. Respondents

Through: Mr. Pranathi Reddy, Adv. for
R-1.
Ms. Manish Singh, Mr. Avinash
Shukla, Mr. Kanav Khatana and
Mr. Ishaan Aggarwal, Advs. for
R-2.

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**

% **13.10.2026**

1. The present petition has been filed under Section 29A(5) of the Arbitration and Conciliation Act, 1996¹ seeking extension of the mandate of the learned Sole Arbitrator for a further period of 12 weeks with effect from 08.08.2026 for completion of the arbitral proceedings and rendering of the award.

2. It is borne out from the record that the mandate of the learned Sole Arbitrator was extended by a period of six months with mutual consent of the parties, *vide* order dated 04.02.2026 till 08.08.2026. However, the arbitral proceedings could not be concluded within the extended period. *Vide* order dated 04.10.2026, the learned Sole

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Arbitrator has closed the proceedings pending an appropriate order of this Court extending the mandate.

3. Learned Counsel appearing on behalf of the Petitioner submits that pleadings and documents have been filed and the learned Sole Arbitrator has already dealt with the procedural aspect of the matter and the application preferred by the parties. It is submitted that the extension is necessary to enable the learned Sole Arbitrator, who is already seized of the disputes to complete the adjudication.

4. Issue notice.

5. Notice is accepted on behalf of the Respondent No.1 by Mr. Pranathi Reddy, Advocate and Respondent No.2 by Ms. Manisha Singh, Advocate.

6. Learned Counsel appearing for the Respondents submit that they have no objection if the mandate of the learned Sole Arbitrator is extended.

7. Considering the stage of arbitral proceedings and in view of the consensus between the parties, the mandate of the learned Sole Arbitrator is extended for a further period of twelve months with effect from 08.08.2026, to conclude the arbitral proceedings and render the award.

8. The present petition is disposed of in the aforesaid terms.

OM PRAKASH SHUKLA, J

OCTOBER 13, 2026/gunn

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1 "Act" hereinafter

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